

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

29.05.2014

CP 291/00023/2014 (OA No. 834/2013)

Mr. C.B. Sharma, Counsel for applicant.

The present Contempt Petition has been filed for non compliance of the order dated 26.12.2013 passed in OA No. 834/2013.

In Para No. 5 of the order dated 26.12.2013, the respondent no. 1 i.e. Secretary to the Ministry of Water Resources, Government of India, New Delhi, was directed to consider and decide the representation of the applicant dated 06.06.2013 (Annexure A/1 of the OA). The representation of the applicant has been decided vide order dated 14.03.2014 (Annexure CP/3).

The learned counsel for the applicant submitted that direction was issued to respondent no. 1 i.e. Secretary to the Ministry of Water Resources, Government of India, New Delhi to decide the representation of the applicant whereas a lower authority i.e. Director (GWE) has decided the representation of the applicant. Hence the respondents have committed contempt of the court.

From the perusal of the order dated 14.03.2014 (Annexure CP/3), it is clear that this has the approval of the Secretary (WR). Therefore, we are satisfied that the order of the Tribunal dated 26.12.2013 passed in OA No. 834/2013 has been substantially complied with by the respondents and no case of contempt of court is made out.

Accordingly, the Contempt Petition is dismissed at admission stage.

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(M. Nagarajan)
Member (J)

abdul

Anil Kumar
(Anil Kumar)
Member (A)